

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'FRIDAY': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**I.T.A No.6272/Del/2019
(ASSESSMENT YEAR-2013-14)**

**I.T.A No.6273/Del/2019
(ASSESSMENT YEAR-2014-15)**

M/s Vertel Infotel Pvt. Ltd. 318 Pocket D, Mayur Vihar, Phase-II, Delhi-110 091. PAN-AACCV 9978P	Vs.	Income Tax Officer, Ward-78(3), New Delhi-110 092.
(Appellant)		(Respondent)

Appellant By	None
Respondent by	Sh. M. Barnwal, Sr. DR
Date of Hearing	21.05.2021
Date of Pronouncement	21.05.2021

ORDER

PER SUDHANSHU SRIVASTAVA, JM:

Both the appeals have been preferred by the assessee against the orders dated 17.05.2019 & 09.05.2019 passed by the Learned Commissioner of Income Tax (Appeals), New Delhi {CIT(A)} for Assessment Years 2013-14 & 2014-15.

2.0 Through a written communication, the Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee. The Ld. AR has prayed for withdrawal of the appeals.

3.0 Considering the aforesaid situation, the captioned appeals are consigned to the records and treated as dismissed.

4.0 However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment years are not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such applications appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeals are consigned to the records and, for statistical purposes, are treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 21st May, 2021.

Sd/-
(G.S.PANNU)
VICE PRESIDENT

Dated: 21/05/2021

PK/PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI